

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**LOK SABHA**

UNSTARRED QUESTION NO.2532  
TO BE ANSWERED ON 27.12.2018

**Encroachment on Reserved Land**

**2532. SHRI SIRAJUDDIN AJMAL**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of different categories of reserved land in the country;
- (b) the areas under the different categories of reserved land in the country, State/UT-wise;
- (c) the reserved land areas occupied by illegal encroachers as on date in the country, State/UT-wise;
- (d) whether the Government has decided to evict these illegal encroachers out of the reserved land and if so, the details thereof along with the present progress in eviction of these illegal dwellers across the country, State-wise; and
- (e) whether the Government has any proposal to rehabilitate these illegal dwellers and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR RURAL DEVELOPMENT**

(SHRI RAM KRIPAL YADAV)

(a) to (e) : As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject of 'Land' and its management falls within the legislative and administrative jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States.

Each State has its own State-specific Revenue Laws to deal with illegal encroachment on Government land. The eviction of illegal encroachers and their rehabilitation is dealt by respective State Governments.

Information on reserved land and illegal encroachment on Government land is not centrally maintained in the Department of Land Resources.

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